

**In the Court of Judicial Magistrate No.IV, Madurai**

Present: Thiru.R.Sundarakamesh Marthandan.,B.L.,

Judicial Magistrate No.IV, Madurai

Thursday on this 08<sup>th</sup> day of July 2020

CrI.M.P.No.661/2020

Jeyaram(A3)

...

Petitioner/Accused.

-vs-

The Inspector of Police,

Subramaniapuram P.S, Cr.No.728/2020

U/s. 294(b),341, 392, 397,506(ii) IPC

... Respondent/Complainant.

**Date of Remand : 01.06.2020.**

This bail petition is coming on this day before me in the presence of Thiru.J.William Christoper, Counsel for the accused and A.P.P.II for the Respondent this Court passed the following :-

**ORDER**

Since the major offence is exclusively triable by Hon'ble Sessions Court, this Petition is not entertainable at this stage. Hence this petition is dismissed.

Dictated by me to the typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 08<sup>th</sup> day of July 2020.

Sd/Thiru.R.Sundarakamesh Marthandan,B.L.,  
Judicial Magistrate No.IV,  
Madurai.